



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2155/NGT-137/OA-35/22/2022

दिनांक 24/11/2022

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

**Sub: Joint Report to Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in OA No-35/2022 Bhimraj & Ors Tomar Versus State of Uttar Pradesh.**

Respected Sir,

With reference to the above-mentioned subject inspection has been carried out by the constituted Committee in compliance of orders of Hon'ble National Green Tribunal in OA No-35/2022 Bhimraj & Ors. Versus State of Uttar Pradesh. Joint report is hereby attached for kind perusal and necessary action please.

**Enclosure: Joint report.**

Yours Sincerely

(Utsav Sharma)  
Regional Officer

**Copy to:**

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
- 4- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

**Inspection report in respect of OA No-35/2022 Bhimraj & Ors.  
Versus State of Uttar Pradesh, Organized in Hon'ble NGT New  
Delhi**

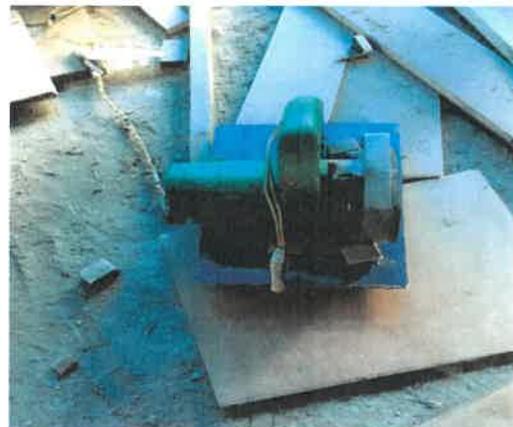
Orders passed on 01-02-2022 in OA No-35/2022 Bhimraj & Ors. Versus State of Uttar Pradesh organized in Hon'ble NGT New Delhi, the main part of which is as follows;

*“.....The applicants have requested for removal of illegal saw machine operated by Mr. Sukhpal, Mr. Yogesh & Mr. Vinit in a thickly populated residential area of village Mahiuddinpur Kanawani, Thana Indirapuram, Distt. Ghaziabad in violation of environment norms. It is submitted that saw dust emitting from saw machine gets spread all over the nearby area and even inside the residential houses causing serious health hazard to the villagers. It is further submitted that engine installed for saw mill is also causing noise pollution.*

*In view of the above, we direct the State PCB, Superintendent of Police, Ghaziabad and District Magistrate-Ghaziabad (Uttar Pradesh) to look into the grievance. The State PCB will be the Nodal agency for coordination and compliance. The joint Committee may meet within two weeks and undertake site visit and look into the grievance. Factual and action taken report may be furnished within three months before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and, if necessary, he may put the matter before the Bench for necessary directions.....”*

In continuation of the above, after approval by District Magistrate, Ghaziabad, Deputy Collector-Sadar, Ghaziabad, Superintendent of Police-Traffic and Uttar Pradesh Pollution Control Board, Ghaziabad jointly inspected the sawing machine on dated 28.02.2022 of Mr. Yogesh and Mr. Vineet S/o Shri Sukhpal , Mr. Sukhpal S/o Mr. Nirmal Singh, Village Mahiuddinpur Kanavani as mentioned In the complaints. During the inspection Shri Sukhpal S/o Mr Nirmal singh & Shri Yogesh and the complainants Shri Bhimraj, Shri Veer Singh, Shri Ajab Singh and Shri Suraj etc. were present. The inspection report is as follows:-

1. In village Mahiuddinpur Kanavani, Shri Sukhpal's son Shri Nirmal Singh and his sons are making & repairing furniture on one of their plots by putting a temporary tin shed on one part of the plot by making a boundary wall about 10 feet high from all sides. 02 Hand Wooden Cutter, 02 Grinding Machine, 01 Stitching Machine etc. were found for making furniture in the said premises. The photographs taken at the time of inspection are as follows:-



*K Singh*



2. During the inspection, no saw machine was found installed and working in the said premises. A discussion was held with the complainant regarding the installation and operation of the saw machine. Further, he informed that the grinding machine was considered as a saw machine by him and the operation of the above causes the problem of dust emission.
3. The house of the complainant Shri Bhimraj, Shri Veer Singh, Shri Ajab Singh and Shri Suraj etc.'s houses are situated on the other side of the road in front of the said premises.
4. During the inspection, Mr. Nirmal Singh S/o Mr. Sukhpal informed that work in the residential will not be done. In compliance of the above, Shri Nirmal Singh submitted an affidavit on 14.03.2022 addressing the Deputy Collector-Sadar, Ghaziabad and informed that the plot has been vacated by him after closing the said work (copy of affidavit attached). After that the inspection of the said site was done on 15.03.2022. During the inspection it was found that, after stopping the work of furniture on the said plot all the machines have been removed, the photographs are as follows:-



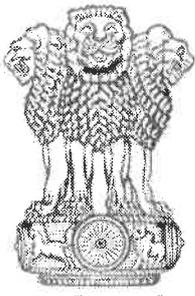
The report is presented for your perusal and necessary action.

*-sd-*  
(Ranjeet Singh)  
Junior Engineer,  
UPPCB

*K Singh*  
(Kishan Singh)  
Assistant Environmental  
Engineer, UPPCB

*U*  
(Vinay Kumar)  
Sub-Collector-Sadar,  
Ghaziabad

*U*  
(Ramanand Kushawaha)  
Superintendent Police-Traffic  
Police



सत्यमेव जयते

INDIA NON JUDICIAL

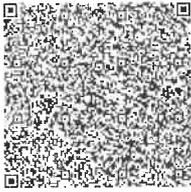
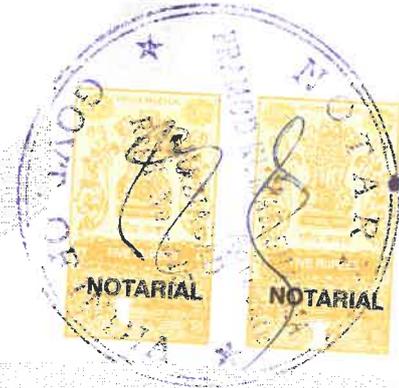
Government of Uttar Pradesh

महेश कुमार स्टाम्प विक्रेता  
सिविल कोर्ट, गझियाबाद  
लाईसेंस नं-141  
ACC No: UP14083104

₹100

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Unique Doc. Reference	: SUBIN-UPUP1408310475495629529597U
Purchased by	: SUKHPAL
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: SUKHPAL
Second Party	: Not Applicable
Stamp Duty Paid By	: SUKHPAL
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



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14 MAR 2022

सुकपाल

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सम्क्ष :- श्रीमान उप जिलाधिकारी महोदय, सदर गाजियाबाद

शापथ पत्र- ओर से सुखमाल पुत्र श्री निर्मल उम 62 वर्ष निवासी ग्राम  
महौउदीनपुर क्तावनी थाना इन्दिरापुरम, जिला- गाजियाबाद निम्न है:-

- 1- यह कि मैं शापथ पूर्वक कहता हूँ कि मेरा उपरोक्त नाम व पता सही है।
- 2- यह कि मैं शापथ पूर्वक कहता हूँ कि हमारे यहां जो सोफा सेट मरम्मत का कार्य होता था उसको हमने बन्द कर दिया है।
- 3- यह कि मैं शापथ पूर्वक कहता हूँ कि हमारे यहां अब कोई कार्य नहीं हो रहा है।
- 4- यह कि मैं शापथ पूर्वक कहता हूँ कि उक्त शापथ पत्र की धारा 1 ता 3 का कक्ष मेरे निजी ज्ञान मे सब सत्य है। कोई बात छिपायी नहीं गयी है। ईश्वर मेरी मदद करे।

पू० स्थान- गाजियाबाद

दिनांक 14.3.2022

सुखपाल  
शापथ कर्ता



ATTESTED  
14.03.2022  
14 MAR 2022  
PRAMOD KUMAR SHARMA  
Notary Public  
Ghaziabad (L.P) INDIA

14 MAR 2022

**मा0 एन0जी0टी0 नई दिल्ली मे योजित OA No-35/2022 Bhimraj & Ors. Versus State of Uttar Pradesh के सम्बन्ध मे निरीक्षण आख्या।**

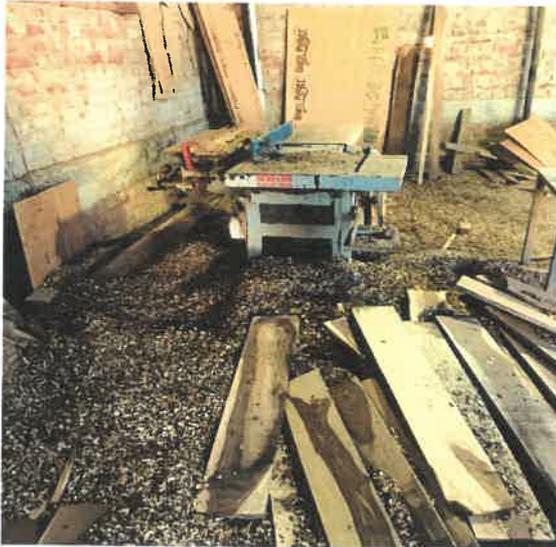
मा0 एन0जी0टी0 नई दिल्ली मे योजित OA No-35/2022 Bhimraj & Ors. Versus State of Uttar Pradesh में पारित आदेश दिनांक 01.02.2022 को आदेश पारित किए गये है, जिसका मुख्य अंश निम्नवत है:-

*".....The applicants have requested for removal of illegal saw machine operated by Mr. Sukhpal, Mr. Yogesh & Mr. Vinit in a thickly populated residential area of village Mahiuddinpur Kanawani, Thana Indirapuram, Distt. Ghaziabad in violation of environment norms. It is submitted that saw dust emitting from saw machine gets spread all over the nearby area and even inside the residential houses causing serious health hazard to the villagers. It is further submitted that engine installed for saw mill is also causing noise pollution.*

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उपरोक्त के क्रम मे जिलाधिकारी महोदय, गाजियाबाद द्वारा अनुमोदन उपरान्त उपजिलाधिकारी-सदर, गाजियाबाद, पुलिस अधीक्षक-यातायात एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा संयुक्त रूप से दिनांक 28.02.2022 को शिकायत मे उल्लेखित श्री सुखपाल पुत्र श्री निर्मल सिंह, श्री योगेश पुत्र श्री सुखपाल एवं श्री विनीत पुत्र श्री सुखपाल, ग्राम महीउद्धीनपुर कनावनी की आरा मशीन का निरीक्षण किया गया। निरीक्षण के दौरान श्री सुखपाल पुत्र श्री निर्मल सिंह, श्री योगेश पुत्र श्री सुखपाल तथा शिकायतकर्ता श्री भीमराज, श्री वीर सिंह, श्री अजब सिंह एवं श्री सूरज इत्यादि उपस्थित थे। निरीक्षण आख्या निम्नवत है:-

1. ग्राम महीउद्धीनपुर कनावनी मे श्री सुखपाल पुत्र श्री निर्मल सिंह एवं उनके पुत्रों द्वारा अपने एक प्लाट पर चारो तरफ से लगभग 10 फिट ऊची बाउण्ड्रीवाल कर प्लाट के एक भाग पर अस्थाई टीनशेड डालकर उसके अन्दर फर्नीचर बनाने का कार्य किया जा रहा है। उक्त परिसर मे फर्नीचर बनाने हेतु 02 हैण्ड वुडन कटर, 02 ग्राइडिंग मशीन, 01 स्टीचिंग मशीन इत्यादि पाये गये। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत है:-

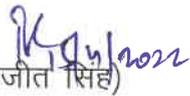




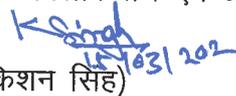
2. निरीक्षण के दौरान उक्त परिसर मे कोई आरा मशीन स्थापित व कार्यरत नही पायी गयी। आरा मशीन स्थापित व संचालन के सम्बन्ध मे शिकायतकर्ता से वार्ता की गयी। तत्कम मे उनके द्वारा अवगत कराया गया कि ग्राइडिंग मशीन को उनके द्वारा आरा मशीन समझा गया तथा उक्त के संचालन से डस्ट उत्सर्जन की समस्या होती है।
3. शिकायतकर्ता श्री भीमराज, श्री वीर सिंह, श्री अजब सिंह एवं श्री सूरज आदि का मकान उक्त परिसर के सामने रोड की दूसरी तरफ स्थित है।
4. निरीक्षण के दौरान टीम द्वारा श्री सुखपाल पुत्र श्री निर्मल सिंह को उक्त कार्य आवासीय क्षेत्र मे 02 सप्ताह मे बन्द कर अन्य वैध स्थान पर किये जाने हेतु मौखिक निर्देश दिये गये। उक्त के अनुपालन मे श्री सुखपाल पुत्र श्री निर्मल सिंह द्वारा उपजिलाधिकारी-सदर, गाजियाबाद को सम्बोधित करते हुए दिनांक 14.03.2022 को शपथ पत्र प्रस्तुत कर अवगत कराया गया, कि उनके द्वारा उक्त कार्य को बन्द कर, प्लाट को खाली कर दिया गया है। तदोपरान्त उक्त स्थल का निरीक्षण दिनांक 15.03.2022 को निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि उक्त प्लाट पर फर्नीचर का कार्य बन्द कर सभी मशीनों को हटा लिया गया है, फोटोग्राफ निम्नवत है:-



आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

  
(रंजीत सिंह)

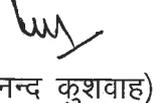
अवर अभियंता

  
(किशन सिंह)

सहायक पर्यावरण अभियंता

  
(विनय कुमार)

उपजिलाधिकारी-सदर  
गाजियाबाद।

  
(रामानन्द कुशवाह)

पुलिस अधीक्षकी-यातायात  
गाजियाबाद।